

(29)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 980/92 ✓

Date of Order: 5-11-92.

Between:

P.J.R. Sekhar. ✓

.. Applicant.

and

1. State of A.P. rep. by its Chief Secretary, Govt. of A.P. Secretariat, Hyderabad.
2. The Principal and Special Chief Secretary, Revenue Department, Govt. of A.P. Hyderabad
3. Union of India, rep. by Secretary Dept. of Revenue, Min. of Finance, New Delhi. ✓

.. Respondents. ✓

For the Applicant: Mr. Kota Bhaskar Rao, Advocate ✓

For the Respondents: Mr. N.R. Devraj, Sr. CGSC. ✓

Mr. D. Panduranga Reddy, Spl. Counsel for A.P.

CORAM:

THE HON'BLE MR.R.BALASUBRAMANIAN & MEMBER(ADMN)
AND
THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER(JUJL)

The Tribunal made the following Order:-

The Present OA is filed by the applicant to declare that the action of the respondents in cancelling his deputation is illegal and also to direct the respondents to continue him on deputation in the Govt. of the State of A.P. and to pass such other order or orders as may deem fit and proper in the circumstances of the case.

During the course of the admission hearing of this OA Mr. Bhaskara Rao brought to our notice that the applicant had already filed a similar O.A. 942/92 with an identical prayer and that the same had been dismissed at the admission stage. Following orders were passed in O.A. 942/92 on 30-10-92 by the Division Bench consisting of HRBS & BCJR:

"Mr. Keshava Rao, Addl. ~~CGSC~~ and Sri D. Panduranga Reddy, Spl. Counsel for A.P. State are present and heard. Sri Pattabhi learned counsel for the applicant wanted to withdraw the case and the case is dismissed as not pressed. No costs."

As could be seen the prayer in the earlier OA and in the present OA are one and the same. The parties in both the OAs are also one and the same. So, as the applicant has withdrawn from the earlier OA. 942/92, the fact that this OA is not at all maintainable on the same cause of action is not in dispute. In view of this position this OA 980/92 is liable to be rejected and accordingly rejected under the provisions of 19(3) of the Administrative Tribunals Act, leaving the parties to bear their own costs. ✓


Deputy Registrar(J)

To

1. The Chief Secretary to Govt. of A.P. State of A.P. Secretariat, Hyd.
2. The Principal and Special Chief Secretary, Revenue Dept, Govt. of AP.Hy.
3. The Secretary, Dept. of Revenue, U.O.I. Min. of Finance, New Delhi. ✓
4. One copy to Mr. Kota Bhaskar Rao, Advocate, 1-2-56/51, Domalguda, Hyd.
5. One copy to Mr. N.R. Devraj, Sr. CGSC, CAT, Hyd. ✓
6. One copy to Mr. D. Panduranga Reddy, Spl. Counsel for A.P. Govt. CAT, Hyd.
7. One spare copy.

pvm.

Q. 16
11/11/92
✓

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)
AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:
M(JUDL)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

Dated: 5 -11 -1992

ORDER/JUDGMENT

R.A. /C.A. /M.A.No

in

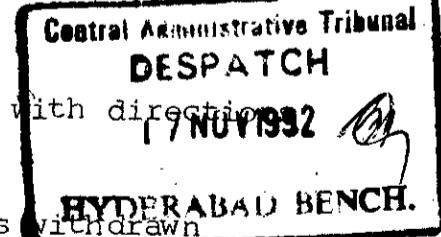
O.A.No. 980/92

T.A.No.

(wp.No

Admitted and interim directions
issued.

Allowed



Disposed of with direction

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A.Ordered/Rejected

No orders as to costs.

pvm

3/16/92
X/16/92